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BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P No.342/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

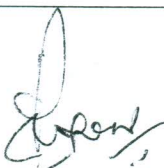

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06th October 2017, 10.30 A.M

Name of the Company	Paradeep Phosphate Ltd -Vs- State of Odisha & Ors.		
Under Section	434(D)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Bilukananda Mohanti

Applicant

2. Anant Nath Sen

ORDER

Ld. Counsels for the petitioner are present.

Petitioner has filed this application under Section 434(D) of the Companies Act, 2013. Petitioner has submitted that before filing this application, the case was pending under BIFR and on account of ~~BIFR~~ ^{SICA} Repealing Act, he has filed this application before this Bench.

As per Notification issued after the SICA Repealing Act, petitioner has right to move application under the IBC Code under Section 10; but he

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has filed this application under Section 434(D) of the Companies Act, 2013. Therefore a fresh application under IBC Code be submitted.

Listed on 2nd November 2017.

Sd/-

(Jinan K.R.)
Member (J)

Sd/-

(Vijai Pratap Singh)
Member (J)